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हाल में एक्स-ग्रम पीज के एमरजेंसी में सारे पारिसि बन्द कर दिए गए थे? अगर हां, तो किस ने बन्द किए थे?

MR. DEPUTY-SPEAKER: It has nothing to do with this. It is not a point of order.

(Interruptions)

(V) REPORTED NON-ACCEPTANCE OF THE RECOMMENDATIONS OF THE WAGE BOARDS FOR JOURNALIST AND NON-JOURNALIST EMPLOYEES BY THE EMPLOYERS

SHRI DINEN BHATTACHARYA (Serampore): Sir, under Rule 377 I want to raise a matter of urgent public importance. The concerned Minister is here. He should hear me.

The Government of India appointed two statutory wage boards one for working journalists and another for non-journalist employees in 1975. The wage-boards functioned till the end of 1977 and recommended interim relief for journalists as well as for the non-journalists. The majority of employers have not yet implemented this interim relief even the Government has accepted it and made it statutorily binding. Some of the employers have gone to the High Court challenging the validity of the Government order. At the end of 1977 the employers organisations IENS (Indian and Eastern Newspaper Society) ILNA (Indian Language Newspapers Association) withdrew their representatives from wage-board by putting forward a plea that the 'independent' members of the Wage-boards are not 'independent' but pro-labour. Since the withdrawal of employers nominees from the wage-boards, the work of the wage-boards has stopped and no meetings are held and the Chairman of the wage-board is a waiting instructions from the Government of India. The employees in news-paper industry (about 40,000) are greatly agitated over this development and last month they held a convention in Calcutta. At this convention all the four organisations; All

India Newspapers Employees Federation, Indian Federation of Working Journalists and PTI and UNI Employees Federation came together and formed a National Confederation of Newspaper Employees Organisations. This convention has given a call for all-India strike of newspaper employees if the Government does not take any action in the matter. The Labour Ministry called two tripartite meetings. The Labour Minister suggested bipartite talks. The employees were prepared for such discussions but employers refused to cooperate. In this situation, the Government must direct the wage-board to proceed with its work despite the employers boycott.

13.05 hrs.

PAPERS LAID ON THE TABLE

ANNUAL REPORT ETC. OF ELECTRONICS TRADE AND TECHNOLOGY DEVELOPMENT CORPORATION LTD., NEW DELHI FOR 1976-77

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): On behalf of Shri Morarji R. DESAI, I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(1) Annual Report of the Electronics, Trade and Technology Development Corporation Limited, New Delhi for the year 1976-77 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(2) A statement explaining that Government are in agreement with the above Report and therefore no separate Review on the working of the Corporation is being laid.

[Placed in Library. See No. LT-2198/77].